

GOVERNMENT OF INDIA  
MINISTRY OF CIVIL AVIATION  
LOK SABHA  
STARRED QUESTION NO. : 120  
(To be answered on the 3<sup>rd</sup> March 2016)

**CHARGES IMPOSED ON AIR PASSENGERS**

\*120. **SHRI K.N. RAMACHANDRAN**

Will the Minister of CIVIL AVIATION

नागर विमानन मंत्री

be pleased to state:-

- (a) the details of the categories of charges that airlines are imposing on air passengers;
- (b) whether apart from base fare, passengers are made to shell out, convenience charge, handling charge, airport fee, etc;
- (c) if so, the details thereof and the reasons therefor; and
- (d) whether the Government proposes to remove some of these charges and if so, the details thereof?

**ANSWER**

Minister of CIVIL AVIATION

नागर विमानन मंत्री

(Shri Ashok Gajapathi Raju Pusapati)

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(a) to (d): A Statement is laid on the table of the House.

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**STATEMENT TO BE LAID IN REPLY TO THE LOK SABHA STARRED QUESTION NO. 120 FOR ANSWER ON 3.3.2016 REGARDING CHARGES IMPOSED ON AIR PASSENGERS.**

**(a) to (c):** Airline are required to establish the reasonable tariff under the provision of Sub-rule (1) of Rule 135, Aircraft Rules 1937 having regard to all relevant factors, including the cost of operation, characteristics of services, reasonable profit and the generally prevailing tariff. Various components of airfare generally levied by airlines on their passengers are as follows:

**(i) Airline component :**

- Basic Fare (B),
- Airline Fuel Charge,
- Common User Terminal Equipment (CUTE) Fees,
- Convenience Fee (On booking through Website).

**(ii) Other agencies component :**

**(a) Airport Operators:**

- Airport Development fees,
- User Development Fees,

**(b) Government Levies:**

- Passenger Service Fees,
- Services Tax.

**(d): No, Madam.**

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